

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-3052/2014

New Delhi, this the 12th day of July, 2016.

Hon'ble Mr. Shekhar Agarwal, Member (A)

Bhagwati Prashad, Age 60 yrs,
S/o Sh. Dharam Raj,
Ex-Master Craftsman,
Under Section Engineer,
Northern Railway,
Jind,
R/o 86/2, Julani Road,
Jind Junction. ... Applicant
(By Advocate : Ms. Meenu Mainee)

Versus

Union of India Through

1. General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Railway Manager,
Northern Railway,
STATE ENTRY ROAD,
New Delhi.
3. Assistant Divisional Engineer,
Northern Railway,
Jind. ... Respondents
(By Advocate: Sh. Shailendra Tiwary)

ORDER (ORAL)

Today, when this case was taken up, learned counsel for the applicant agreed that the respondents have on their own revised the PPO during the pendency of the OA. In view of the aforesaid, grievance of the applicant stands redressed. She has however submitted that the applicant has still not received payment of arrears.

2. Learned counsel for the respondents submitted that revised PPO has been issued and bank has been directed to make the payment.

3. In view of the submissions of both sides, this OA has now become infructuous and is disposed of as such. The applicant, shall however be at liberty to approach this Tribunal by means of fresh proceedings in case payment is not made. No costs.

**(Shekhar Agarwal)
Member (A)**

/ns/